

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 153 OF 2020

Sudesh Narayan Gaonkar

..... Petitioner

V e r s u s

Director of Mines & Geology & Ors.

..... Respondents

Ms Norma Alvares and Ms. Anamika Gode, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 6.

Mr. Pravin Faldessai, Assistant Solicitor General for the Union of India- Respondent no.7.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th October, 2020

P.C.

1. Heard Ms. Alvares, learned Counsel for the petitioner.
2. The learned Advocate General seeks for some time as affidavit of the petitioner has been served on his office two days ago. As far as the websites of the District Mineral Foundation are concerned, the Collector, North, has

made a statement that they will be functional within two months and necessary steps are also being taken to make the same functional.

3. We accept this statement and direct the concerned authorities to make operational these websites within two months from today.

4. The matter is now adjourned to 19.10.2020.

5. The time limit for Union of India to file affidavit is also extended up to the next date at the request of Mr. Faldessai. However, we direct that advance copy of such reply be furnished to the learned Counsel for the petitioner as well as the office of the learned Advocate General by e-mail.

6. Stand over to 19.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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